

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

...

O.A. No.2370 of 1994

6

Dated New Delhi, this 1st day of March, 1995

Hon'ble Shri K. Muthukumar, Member(A)

1. Shri Harish Prasad Mamgain,
R/o Qtr. No.903, Sector-XII,
R. K. Puram, NEW DELHI.
2. Shri Dharma Nand Mamgain
R/o Sector-XII/903,
R. K. Puram, NEW DELHI.

... Applicants

By Advocate: None.

VERSUS

1. Directorate of Estate,
M/o Urban Development,
Union of India,
Nirman Bhawan,
NEW DELHI (through Director)
2. Estate Officer,
Directorate of Estate,
M/o Urban Development,
Nirman Bhawan,
NEW DELHI.
3. Union of India,
M/o Urban Development,
Nirman Bhawan,
NEW DELHI (through Secretary)
4. Controller of Accounts,
Principal Accounts Office,
Govt. of National Capital Territory of Delhi,
Morigate Bus Terminal,
DELHI

... Respondents

By Advocate: Shri B. Lall

O R D E R
(Order)

Shri K. Muthukumar, M(A)

The learned counsel for the respondents states at the Bar that the respondents have regularised the quarter in the name of the Applicant No.1 vide order dated 5.1.95. In view of this, the learned counsel for the respondents states that the application has become infructuous.

The application, therefore, is dismissed as having become infructuous.


(K. Muthukumar)
Member(A)